

(2024) 12 SEBI CK 0005

Securities Appellate Tribunal Mumbai

Case No: Appeal No. 710 of 2024, Misc. Application Nos. 1270 & 1271 of 2024

Sridhar Preservers Private
Limited

APPELLANT

Vs

Securities and Exchange Board
of India

RESPONDENT

Date of Decision: Dec. 19, 2024

Hon'ble Judges: P. S. Dinesh Kumar Presiding Officer, Meera Swarup Technical Member
, Dheeraj Bhatnagar Technical Member

Bench: Full Bench

Advocate: Ram Awatar Dhoot, Manish Chhangani, Sumit Yadav, Abhay Chauhan , Atul
Kumar Agrawal

Final Decision: Dismissed

Judgement

Per: Justice P. S. Dinesh Kumar, Presiding Officer (Oral)

We have heard Mr. Ram Awatar Dhoot, Authorised Representative for the appellant
and Mr. Manish Chhangani, learned advocate for the
respondent.

2. There is a delay of 399 days in the filing this appeal. In support of the plea for
condonation of delay, it is stated thus:

“5. All the papers for filing of SAT Appeal were given to Shri Ram Awatar Dhoot
on 31st December 2023. He could not file SAT

Appeal IN TIME. For this Act of negligence, Appellant can not be punished.”

3. Authorised Representative for the appellant submitted that for his mistake, the
appellant cannot be made to suffer. We are unable to persuade
ourselves to accept the said submission. We find no merit in the application for
condonation of delay. Hence, the prayer for condonation of delay is

rejected. Consequently, the appeal stands dismissed.

4. Pending interlocutory application(s) stand disposed of.

Â No costs.